

**Shri Raj Bahadur:** I introduce the Bill.

#### BUSINESS OF THE HOUSE

**Shri Jaipal Singh** (Ranchi West—Reserved—Sch. Tribes): On a point of information. In view of the fact that two days' work has been telescoped for today, I wonder whether the hon. Minister of Parliamentary Affairs—who is not present in the House just now—would enlighten us as to how this has to be phased. We would like to know if we have to sit till 7 P.M. or 8 P.M. or whatever it is, and whether we sedulously go on serially with the items on the Order Paper, or whether some of the things are going to be withdrawn.

**Mr. Speaker:** We shall get through further consideration of the Delhi Primary Education Bill. We have got 3 hours and 50 minutes left.

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): We shall carry on till 4-30 P.M. with official business. Then we shall sit upto 7 P.M. The other House is also sitting till 7 P.M. to finish its work.

**Mr. Speaker:** I think we have had enough discussion on this Bill. Let us see if we can finish it without taking the full time allotted for it. I do not think the Government are insistent upon disposing of any other work. The only other Bill we have got is the Indian Aircraft (Amendment) Bill. I understand one hour is allotted for it.

**Shri Satya Narayan Sinha:** Yes, one hour.

**Mr. Speaker:** Let us see if that could also be disposed of, if we finish the Delhi Primary Education Bill earlier.

**Shri Satya Narayan Sinha:** The others may be put off.

**Mr. Speaker:** Otherwise, that will stand over. We shall start Private Members' Business exactly at 4-30 P.M. and dispose of it.

**Shri Ram Krishan Gupta** (Mahendragarh): I want to place on the Table of the House certain papers which show clearly that there was a serious complaint against the Chief Minister of the Punjab.

**Shri Jaipal Singh:** There is a half-hour discussion scheduled for today after non-official business is over.

**Mr. Speaker:** That has been withdrawn.

**Shri Jaipal Singh:** I do not think you should permit this discussion to be withdrawn in view of the fact that very serious insinuations have been made against people. It is not fair for people to be maligned in this House, in one way or another. To withdraw that discussion now is not fair to people who are not here. You remember the other day when questions were being asked, serious allegations were made as to the propriety or otherwise of 'Foolishly yours' and everything else. So many people have been brought into the picture. I think once the hon. Member has said something, he should not be permitted to get away with what he has said.

**Mr. Speaker:** The hon. Member raised it. It is unfortunate that does not want to press it. If it were already moved here and then he moved subsequently for withdrawing it, I would certainly have said, 'No, no; the opinion of the House is necessary'. Otherwise, it is always open to an hon. Member to withdraw it. If he absents himself, what is to be done?

As a matter of fact, I also felt subsequently that this is a matter where hon. Members must sit together along with the hon. Minister, and if they have got any differences, these must be thrashed out. Now, let us

drop it. Let us not make much of it on the floor of the House, whatever has been said or not said.

**Shri Jaipal Singh:** I humbly submit . . .

**Mr. Speaker:** I have no jurisdiction to force that hon. Member to move it.

**Shri Jaipal Singh:** I am raising something else that crops up in this connection. It is that certain remarks have emanated from the Chair also. If you look into the **Hansard**, you will see that it is not merely hon. Members of this House who asked questions. You were also pleased to give your views.

**Mr. Speaker:** I made some observations.

**Shri Jaipal Singh:** Therefore, do you not think that I or any other Member has a right shall I say, either to implement your views, strengthen your point of view or to resist them?

**Mr. Speaker:** The hon. Member is not concerned with this. I never thought that any hon. Member, unless he has a word of personal explanation to give, ought to take exception to this. It is open to an hon. Member to ask for information about a Ministry or Department. Some questions were asked. Some observations were made. I also said that this matter has to be looked into.

Now, the hon. Member who asked for the half-hour discussion does not press it. I am only advising hon. Members who have got suggestions to make to give them to the hon. Minister. Then the matter may be thrashed out. There is no question of personal explanation so far as this matter is concerned.

**Shri Jaipal Singh:** I am sorry. If you will forgive me, what has really perplexed me is this. The Question Hour is meant for eliciting information. But in regard to this particular question, views have been expressed and observations have been made...

**Mr. Speaker:** Very often we give our views on various matters. Occasionally, when questions are put about statistics, this and that, I say that the Estimates Committee will look into it.

Now nobody need be too touchy about this. Let us proceed to the next item of business.

12.55 hrs.

DELHI PRIMARY EDUCATION BILL  
—contd.

**Mr. Speaker:** The House will now proceed with further consideration of the following motion moved by Dr. K. L. Shrimali on the 6th September 1960, namely:—

“That the Bill to provide for free and compulsory primary education for children in the Union territory of Delhi, as passed by **Rajya Sabha**, be taken into consideration”.

All stages of this Bill must be completed by 4.30. **Shri M. H. Rahman** may now continue his speech.

**श्री मु० हि० रहमान (अमरोहा) :**  
जनाब वाला, दिल्ली प्राइमरी एजुकेशन बिल के सिलसिले में मैं अजें कर रहा था कि इस की अग्रमियत और खूबी को मानते हुए जो महजबी मकतब और पाठशालयें हैं उन को भी एग्जेंट यानी मुस्तसना किया जाय क्योंकि इस में महजबी तालीम के साथ साथ प्राइमरी तालीम भी दी जाती है। यह कोई जरूरी नहीं है कि जो कोर्स आप स्कूल के लिए बनायें ठीक वही कोर्स वह अपने अन्दर समोयें, बल्कि जरूरत इस बात की है कि जुगराफिया, तारीख, जनरल साइंस और इस किस्म के मजामीन जो कि आप सिलेबस में दर्ज करते हैं, अगर उस के मेयार के मुताबिक वह भी तालीम दे रहे हैं तो उन को यकीनन मुस्तसना करना चाहिये।